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## UTTAR PRADESH SHASAN URJA ANUBHAG-3

## No. 273/24-P-3-2018-SA(10)/2018 Lucknow. Dated 05 February, 2018

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification No.273/24-P-3-2018-SA(10)/2018, Lucknow Dated 05 February, 2018.

## **NOTIFICATION**

WHEREAS the Uttar Pradesh Solar Energy Policy, 2017 has been approved by the Cabinet in its meeting dated 06-12-2017.

AND WHEREAS in para 8.2.3 (iv) of the said Policy it has been provided that installation and testing of grid connected roof top Solar Power Plants upto 10 K-W-shall-be exempted from inspection by Electrical inspector.

NOW THEREFORE in exercise of the powers under Regulation 32 of Central Electricity Authority (Measures relating to Safety and Electric supply) Regulations, 2010 and sub-section-(1) of section 162 of the Electricity Act, 2003, the Governor is pleased to direct that the installation and testing of grid connected roof top Solar Power Plants upto 10 KW shall be exempted from inspection by Electrical Inspector.

## By Order

Alok Kumar, Principal Secretary.